

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-09-2023 AT 10:30 AM

IA (IBC) 1419/2023 in CP (IB) No.97/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Mr. Katepalli Venkateswara Rao

...Financial Creditor

VS

M/s. Bio Green Papers Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC)/1419/2023

Ld. Counsel Mr. Anil Mukherji for the Applicant and Ld. Counsel Ms. Rishika Kumar for the Respondent present.

It is represented by Ld. Counsel for the Petitioner that on account of unavoidable circumstances he is unable to take notice to the Respondents and therefore prayed for an opportunity to take notice to the Respondent 1.

Ld. Counsel Ms. Rishika Kumar stated that she has been instructed by R1 to appear and take notice on behalf of R1 and prayed time for filing counter. Let notice to be taken for other respondents within 3 days by registered/ speed post and through e-mail and file compliance if any, in default the opportunity now given stands forfeited. Meanwhile, counter if any to be filed by the 1st Respondent, call on 21.09.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)